

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 455/MP/2019**

Subject : Petition under Section 79 of the Electricity Act, 2003 read with the other applicable provisions of the Electricity Act, 2003 as amended from time to time as regards the unauthorized deductions made by the Respondents from the bills payable to the Petitioner.

Petitioner : Reliance Infrastructure Limited.

Respondents : Central Power Distribution Company of Andhra Pradesh Limited and 4 others.

**Petition No. 65/MP/2020**

Subject : Petition seeking declaration that HSD is an alternative fuel in terms of Article 1.1.27 of the PPA and refund the unauthorized deductions of Rs. 96,68,92,198/- made by the Respondents from the bills payable to the Petitioner.

Petitioner : Reliance Infrastructure Limited.

Respondents : Central Power Distribution Company of Andhra Pradesh Limited and 3 others.

**Petition No. 618/MP/2020**

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for ineligibility of availability declarations made by Reliance Infrastructure Limited with alternate fuel (Naphtha/HSD) after 2009; and under Section 128 of the Electricity Act, 2003 for investigation of illegal dismantling of existing Naphtha tanks by the Respondent in 2009.

Petitioner : A.P. Power Coordination Committee and 5 others.

Respondents : Reliance Infrastructure Limited.

Date of Hearing : **19.2.2025**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Buddy Ranganadhan, Senior Advocate, RIL  
Shri Dushyant Manocha, Advocate, RIL  
Shri Hasan Murtaza, Advocate, RIL



Shri Sameer Sharma, Advocate, RIL  
Ms. Mrinalini Mishra, Advocate, RIL  
Ms. Shefali Tripathi, Advocate, RIL  
Shri Ankit K. Sinha, Advocate, RIL  
Shri Akshay Sinha, RIL  
Shri Anand Ganesan, Advocate, Telangana Discoms  
Ms. Swapna Seshadri, Advocate, Telangana Discoms  
Shri Harsha V. Rao, Advocate, Telangana Discoms  
Ms. Aishwarya Subramani, Advocate, Telangana Discoms

### **Record of Proceedings**

At the request of the learned Senior counsel for the Petitioner and the learned counsel for the Respondents to especially fix a date for hearing these matters, the hearing was adjourned.

2. The Petitioner is directed to submit the following information on or before **5.3.2025** after serving a copy to the Respondents:

(a) *The date of dismantling the Naphtha tank along with LOI's issued if any.*

3. The parties are permitted to file their written submissions in the matter, with a copy to the other on or before **7.4.2025**. No extension of time shall be granted for any reason.

4. These Petitions shall be listed for hearing on **17.4.2025** at **2:30 PM**.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

